GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE LOK SABHA UNSTARRED QUESTION NO. 97

TO BE ANSWERED Monday, February 3, 2020/Magha 14, 1941 (Saka)

Grant of Annual Dues

97. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of FINANCE be pleased to state:-

- (a) whether it is true that the Andhra Pradesh Reorganisation Act mandates the Government to help backward districts in Telangana and Andhra Pradesh (AP) and if so, the details thereof;
- (b) whether it is also true that Telangana was granted its annual due in 2017-18 and 2018-19 but AP has not been granted during these two years;
- (c) if so, the details thereof and the time by which the Ministry is going to release money to AP and the reasons for holding money for the said two years; and
- (d) the status of release of money for 2019-20?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)

- (a): Section 46(2), 46(3) and 94(2) of the Andhra Pradesh Reorganisation Act (APRA), 2014 mandate the following:
 - 46 (2) Notwithstanding anything in sub-section (1), the Central Government may, having regard to the resources available to the successor State of Andhra Pradesh, make appropriate grants and also ensure that adequate benefits and incentives in the form of special development package are given to the backward areas of that State.
 - 46 (3) The Central Government shall, while considering the special development package for the successor State of Andhra Pradesh, provide adequate incentives, in particular for Rayalaseema and north coastal regions of that State.
 - 94 (2) The Central Government shall support the programmes for the development of backward areas in the successor States, including expansion of physical and social infrastructure.
- (b) to (d): Yes, Sir. The Union Government has provided Special Assistance of Rs 1800 crore including 3rd and 4th installment amounting to Rs.450 crore each @ Rs.50 crore per district for development of 9 backward districts of the State of Telangana released in 2017-18 and 2018-19 respectively. However, release of Special Assistance to the State of Telangana was based on the recommendations of NITI Aayog subject to availability of resources with the Union Government with in Gross Budgetary Support (GBS). Following the recommendations of NITI Aayog in its report on "Developmental support to the successor State of Andhra Pradesh under Andhra Pradesh Re-organisation Act, 2014" dated 01.12.2015, Department of Expenditure, Ministry of Finance has released Special Assistance amounting to Rs.1050 crore towards Special Development Package under Section 46(2), 46(3) and 94(2) of the APRA, 2014 to the successor State of Andhra Pradesh in three instalments of Rs.350 crore each @ Rs.50 crore per district for the 7 backward districts of the State.
